

in Delhi for the period until the land is allotted to such societies without encumbrances ; and

(b) if so, Government's decision in the matter ?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) No.

(b) Question does not arise.

#### Construction of Flats

**3200. SHRI SURAJ BHAN :** Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 3582 on 19 March, 1984 regarding construction of flats and state :

(a) the State-wise number of houses/flats/tenements for different income groups constructed by various Government Corporations and Government organised/aided agencies ;

(b) the number actually been allotted ;

(a) the number out of them reserved for Scheduled Castes and Scheduled Tribes also for the disabled ; and

(d) the amount of aid given for this purpose ?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

#### Reconsideration of Procedure etc. for Housing Loans to States by HUDCO and LIC

**3201. SHRI AMARSINH RATHAWA :** Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the present standard and procedure laid down by the public sector HUDCO and LIC for providing housing loans to States ;

(b) whether the State Housing Ministers have demanded in the meeting of the Central Council for local Government and urban development, reconsideration of the present procedure of providing loans by the HUDCO and LIC ;

(c) if so, the action taken by the Centre in this regard ;

(d) whether some States have put forward their plan for rural houses for weaker section also ; if so, the details thereof ; and

(e) the steps being taken in this regard ?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) HUDCO provides loan assistance to various agencies like Housing Boards, Development Authorities, Improvement Trusts, Local Bodies etc. for Urban Housing (including core and skeletal Housing), Plotted Development, Sites and Services Rural Housing, Squatter Settlement Upgradation Scheme on Public Lands, Urban Development, Staff Housing, Cooperative Housing etc. at various rate of interest.

LIC/GIC loans are allocated to State Governments for implementing various social housing schemes on year to year basis. These loans form part of plan allocation of each State Government as approved by Planning Commission.

(b) and (c). The Central Council for Local Government and Urban Development, at its 21st Meeting held in July, 1984 in New Delhi has recommended a review of the financing norms of HUDCO. The Government is taking further follow-up action in this regard.

(d) and (e). Housing is a State subject and housing projects are formulated and implemented by the State Governments/